

ward Class refugees from West Pakistan for allotment of land, residential accommodation and shops in Punjab; and

(b) if so, how many people have been allotted land, residential accommodation and shops?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) In the matter of allotment of houses, shops, lands etc., no distinction is made between the displaced persons belonging to the Scheduled Castes and Backward Classes and others. Therefore, the question of holding any assurance to the displaced persons of Backward Classes does not arise.

(b) No separate statistics are maintained.

Irrigation Projects in Kerala

1807. Shri P. Kunhan: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Kerala Government have requested the Centre for additional funds for completing the work on the various irrigation projects in the State;

(b) if so, the amount and the projects for which additional funds have been asked for; and

(c) whether Government have sanctioned the same?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Kerala Government asked for an additional provision of about Rs. 2 to 3 crores, outside the Plan ceiling under irrigation, for six new projects included in the Third Five Year Plan viz., Pamba, Kuttiadi, Chitturpuzha, Kallada, Kanjirappuzha and Pazhassi.

(c) No.

Cases against Gold Artisans

1808. Shri Kolla Venkaiah: Will the Minister of Finance be pleased to state:

(a) the number of prosecution cases launched against gold artisans. (i)

before 21st September, 1963 and (ii) after 21st September, 1963 upto the end of January, 1964;

(b) the gold ornaments seized from the goldsmiths before 21st September, 1963 and after 21st September 1963 to January, 1964;

(c) whether any representations have been made for withdrawal of the cases launched and ornaments seized before 21st September, 1963; and

(d) if so, the response of the Government?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No prosecution was launched against gold artisans either before 21st September, 1963, or after that date upto the end of January, 1964.

(b) 1,32,935 grams of gold ornaments were seized from goldsmiths prior to 21st September, 1963, and 18,443 grams of ornaments were seized during the period 21st September, 1963 to 31st January, 1964.

(c) Yes, Sir.

(d) Since the amendments made to the Gold Control Rules in pursuance of the statement made by me on the 21st September, 1963 did not have retrospective effect, the offences detected prior to that date have to be dealt with in accordance with the rules as they existed at the relevant time.

Shifting of Government Offices from Delhi

1809. Shri D. C. Sharma: Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) the up-to-date progress made in the matter of shifting Government offices from Delhi to some other places;

(b) the offices shifting during 1963 with the places where they have been shifted;

(c) the expenditure incurred on the same; and

(d) the offices proposed to be shifted during the current year?

The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna): (a) Eleven offices have been shifted in part or in full since 1st January, 1963.

(b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-2626/64].

(c) The information is being collected and will be laid on the Table of the House.

(d) A statement is laid on the Table of the House. [Placed in Library. See No. LT-2626/64].

मैसूर की सोने की खानों के लिए उपकरण

१८१०. श्री विद्वनाथ पाण्डेय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि भारत सरकार को मैसूर की स्वर्ण खानों का उत्पादन बढ़ाने के लिये एक ब्रिटिश फर्म से उपकरण प्राप्त हो रहा है; और

(ख) यदि हाँ, तो कब तक और कितने रुपये का ?

वित्त मंत्री (श्री लि० त० कृष्णमाचारी) :

(क) मैसूर राज्य की सोने की खानों में से, केन्द्रीय सरकार का सम्बन्ध सिर्फ कोलार की सोने की खानों के प्रतिष्ठान (अण्डरटेकिंग) के प्रशासन से है। इस प्रतिष्ठान की, अपनी खानों का सोने का उत्पादन बढ़ाने के लिए किसी ब्रिटिश फर्म से किसी तरह का साज-सामान लेने की कोई योजना नहीं है।

(ख) यह सवाल पैदा ही नहीं होता।

Yoga Research Advisory Committee

1811. Shri Hari Vishnu Kamath: Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 548 on the 12th March, 1964 and to supplementaries raised thereon and state:

(a) the names of members of the Yoga Research Advisory Committee; and

(b) their qualifications, background and experience in this particular field?

The Minister of Health (Dr. Sushila Nayar): (a) The Yoga Research Advisory Committee consists of the following:—

1. Secretary, Ministry of Health. Chairman.
2. Deputy Secretary, Ministry of Health. Member.
3. Deputy Financial Adviser (Health). Member.
4. Dr. C.G. Pandit, Director, Indian Council of Medical Research, New Delhi. Member.
5. Dr. B. K. Anand, Professor of Physiology, A. I. I. M. S., New Delhi. Member.
6. Deputy Secretary, Ministry of Education. Member.
7. Adviser in I.S.M., Ministry of Health. Member-Secretary.

(b) The Committee is meant to advise the Government on matters relating to scientific investigations of the therapeutic and other aspects of Yoga and the assistance to be given to institutions for conducting such research. It is composed, therefore, of administrative personnel of the Ministry of Health and technical personnel connected with research. Dr. C. G. Pandit is the Director of the Indian Council of Medical Research, New Delhi, Dr. B. K. Anand, Professor of Physiology, All India Institute of Medical Sciences, New Delhi and Dr. C. Dwarkanath, Adviser in I.S.M., Ministry of